

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA): (a) The total outstanding dues in respect of workers of Central Public Sector Undertakings (CPSUs) were Rs. 1365 crores, as on 30.6.2004.

(b) A Group of Ministers (GoM) was set up to devise a strategy for liquidation of outstanding statutory dues of the workers of the CPSUs. The GoM has recommended that the Department of Public Enterprises will monitor compliance of the item schedule as drawn up by the GoM in consultation with the administrative Ministries/Departments concerned, to clear the outstanding dues of the workers in all the defaulting CPSUs.

(c) Does not arise.

Women's wage rates

*146. SHRIMATI SARLA MAHESHWARI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government are aware that according to the UNDP Human Development Report women's wage rates are on an average 75 per cent of men's wage rates and constitute only one fourth of the family income;

(b) if so, whether Government are considering to enact labour laws for these women workers; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA): (a) Yes, Sir.

(b) and (c) The legal issues pertaining to equal wages to women workers are covered under the Equal Remuneration Act, 1976, which provides for payment of equal remuneration to men and women workers for the same work or work of similar nature. Therefore, no separate legislation is required.

Task force on problems of WLL vs. GSM

*147. SHRIMATI PREMA CARIAPPA:

SHRI MOTILAL VORA:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government have constituted a Task Force of technical experts from NTs, CSIR, TCIL and others to ensure that WLL Limited mobile services do not suffer due to unnecessary representation by Cellular Operators Association of India; and

[15 July, 2004]

RAJYA SABHA

(b) if so, the details of the outcome of the Task Force constituted to look into the problems of WLL vs. GSM?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): (a) and (b) Yes, Sir. The Government constituted a Task Force of technical experts from Telecom Regulatory Authority of India, Indian Institute of Technology, Kanpur and Council for Scientific and Industrial Research on 3rd October, 2003 to:

- (i) identify modalities for restricting Limited Mobility Service to Short Distance Charging Area (SDCA) on Wireless Local Loop (WLL) platform and enforcing all other parameters laid down by the Licensor;
- (ii) to go into the issue of technology including interface architecture, software engineering between the Cellular Mobile Service and Limited Mobility Service provided by Basic Service Operators apart from examining any relevant issue.

The Task Force submitted its report to the Government on 27th November, 2003.

The Task Force had come to a conclusion that Software Management practices deployed by various operators could be adequate to ensure Mobility Management as per the licensing requirements provided multiple registration practice *i.e.* the authentication of same wireless terminal in more than one SDCA is not permitted. All Base stations in a particular SDCA can be grouped in a unique User Zone Identification *i.e.* switch database identifies a group consisting of a set of Base Trans-receiver Stations (BTSS) physically located in a given SDCA. Subscriber from a given SDCA should be subscribed to one and only one User Zone Identification *i.e.* the one associated with the home SDCA where subscriber is actually registered. System Identification Code (ID) (used in entire network in Circles), Network ID (used in switch database to identify a network or a part of network) and User Zone ID can be effectively used to restrict mobility within the SDCA.

The Government accepted the Report of the Task Force and accordingly instructions were issued to Basic Service Licensees as well as Unified Access Service Licensees migrated from Basic Services on 4th February, 2004.